

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:512

ANSWERED ON:25.02.2010

POINT PROGRAMME

Basheer Shri E. T. Muhammed;Shetkar Shri Suresh Kumar

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government proposes to make Prime Minister's 15 Points Programme judicially enforceable;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) the details of alternate means of enforcement being contemplated; and
- (e) the demands still pending from each State especially Andhra Pradesh regarding the implementation of 15 point programme, State-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF MINORITY AFFAIRS (SALMAN KHURSHID)

(a) No Madam.

(b) Does not arise

(c) to (e) The Prime Minister's New 15 Point Programme for the Welfare of Minorities aims at enhancing opportunities for education, equitable share in economic activities and employment, improving the conditions of living of minorities and prevention and control of communal riots. The new programme envisages location of a certain proportion of development projects in minority concentration areas. It also provides that, wherever possible, 15% of targets and outlays under various schemes should be earmarked for minorities. Accordingly, State-wise and scheme-wise targets are fixed for benefits to minorities under various schemes included in the programme considered amenable to earmarking. Implementation of the 15 Point Programme is monitored at the State/UT and district levels by the State/District level committees for implementation of the Prime Minister's New 15 Point Programme for the Welfare of Minorities. At the Centre, the progress of implementation of programme, monitored and reported by the various Ministries/Departments concerned, is reviewed every quarter by the Ministry of Minority Affairs and on half yearly basis by a Committee of Secretaries and by the Cabinet.